

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.233  
**CP/24(AHM)2023**

**Proceedings under Section 271(1)(a) & 272 of Co.Act,2013**

**IN THE MATTER OF:**

Gricil Rail Bridge Development Authority Company Ltd

.....Applicant

.....Respondent

**Order delivered on: 09/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Ms. Divya Talsania, Adv. for Mr. Nandish Chudgar, Adv.

For the RoC

: Ms. Rupa Sutar, Dy. RoC

**ORDER**

Proxy counsel for the applicant submitted that they have served notice on the RoC. On perusal of record, it is seen that applicant is directed to serve copy of notice from Registry and serve upon respondents but they have serve notice only on email. Applicant is directed to serve copy of notice upon RoC and Income Tax through RPAD.

List for further consideration on 01.08.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**